

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

235. CA/148/2022 CP/164(MB)2021

IN THE MATTER OF

Nikhilendra Motilal Lodha

... Petitioner

Vs

Galco Extrusions Private Limited

... Respondent

U/s 213 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

Order Delivered on 24.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nausher Kohli (PH)

For the Respondent: Adv. Avinash R. Khanolkar (PH)

ORDER

On the next date of hearing, both the parties are directed to come back with the consent of their respective parties alongwith the convenient dates for their personal presence in NCLT Mumbai so as to resolve their issues. Adjourned to **01.05.2024**.

To be taken up at **2:30 pm**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/